

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2662
TO BE ANSWERED ON 2ND AUGUST, 2016

IMPLEMENTATION OF NFSA

2662. SHRI MD. BADARUDDOZA KHAN:
SHRI PANKAJ CHAUDHARY:
SHRI Y.V. SUBBA REDDY:
SHRI M. RAJA MOHAN REDDY:
PROF. RICHARD HAY:
SHRI ARJUN LAL MEENA:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the salient features of the National Food Security Act (NFSA) along with the number of beneficiaries covered and the details of commodities distributed under the Public Distribution system/National Food Security Act in the country, during the last two years and the current year, State/UT-wise;
- (b) whether the Government has received any request from the States to include more commodities and increase allocation and if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Supreme Court has recently made critical observation about the non-implementation of NFSA by some States and if so, the details thereof and the response of the Government thereto; and
- (d) the steps taken to bring transparency and check irregularities/diversion under NFSA?

A N S W E R
MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) : The salient features of the National Food Security Act, 2013 (NFSA) is at Annexure-I.

The Act is being implemented in 34 States/Union Territories (UTs) and the number of beneficiaries being covered in these States/UTs is at Annexure - II.

State/UT-wise details of foodgrains distributed under the Public Distribution System (PDS)/National Food Security Act, during the last two years and the current year is at Annexure - III (a & b).

(b) : Requests have been received from some States/UTs for higher coverage under NFSA for receiving subsidized foodgrains. However, since a uniform methodology has been adopted for determining States/UTs-wise coverage, it has not been possible to agree to such requests.

(c) : In Writ Petition (C) No. 857 of 2015 - Swaraj Abhiyan Vs Union of India and Others - the Supreme Court inter alia commented on delay in implementation of NFSA by States/UTs.

Implementation of NFSA is regularly reviewed/ monitored at various levels. As a result, the Act is being implemented in 34 States/UTs.

(d) : The Government is implementing a Plan Scheme on 'End-to-end Computerisation of Targeted Public Distribution System (TPDS) Operations' on cost sharing basis with the States/UTs. The Scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portals and grievance redressal mechanisms, to enable removal of bogus/ineligible ration cards, facilitate distribution of foodgrains to intended beneficiaries at fair price shops (FPS), check leakages and diversions etc.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA

SALIENT FEATURES OF THE NATIONAL FOOD SECURITY ACT, 2013

- i. Coverage and entitlement under Targeted Public Distribution System (TPDS): Upto 75% of the rural population and 50% of the urban population will be covered under TPDS, with uniform entitlement of 5 kg per person per month. However, since Antyodaya Anna Yojana (AAY) households constitute poorest of the poor, and are presently entitled to 35 kg per household per month, entitlement of existing AAY households has been protected at 35 kg per household per month.
- ii. State-wise coverage: Corresponding to the all India coverage of 75% and 50% in the rural and urban areas, State-wise coverage will be determined by the Central Government. Planning Commission (now NITI Aayog) has determined the State-wise coverage by using the NSS Household Consumption Expenditure Survey data for 2011-12.
- iii. Subsidized prices under TPDS and their revision: Foodgrains under TPDS will be made available at subsidized prices of Rs. 3/2/1 per kg for rice, wheat and coarse grains respectively for a period of three years from the date of commencement of the Act. Thereafter prices may be as fixed by the Central Government, but not exceeding MSP (derived MSP in case of rice).
- iv. In case, any State's allocation based on the coverage and foodgrains entitlements under the Act is lower than their allocation under erstwhile TPDS, it will be protected upto the level of average offtake during 2010-11 to 2012-13, at prices to be determined by the Central Government. Existing prices for APL households i.e. Rs. 6.10 per kg for wheat and Rs 8.30 per kg for rice has been determined as issue prices for the additional allocation to protect the past average offtake under erstwhile TPDS.
- v. Identification of Households: Within the coverage under TPDS determined for each State, the work of identification of eligible households is to be done by States/UTs.
- vi. Nutritional Support to women and children: Pregnant women and lactating mothers and children in the age group of 6 months to 14 years will be entitled to meals, free of cost, as per prescribed nutritional norms under Integrated Child Development Services (ICDS) and Mid-Day Meal (MDM) schemes. Higher nutritional norms have been prescribed for malnourished children upto 6 years of age.
- vii. Maternity Benefit: Pregnant women and lactating mothers will also be entitled to receive maternity benefit of not less than Rs. 6,000.
- viii. Women Empowerment: Eldest woman of the household of age 18 years or above to be the head of the household for the purpose of issuing of ration cards.
- ix. Grievance Redressal Mechanism: Grievance redressal mechanism at the District and State levels. States have the flexibility to use the existing machinery or set up separate mechanism.
- x. Cost of intra-State transportation & handling of foodgrains and FPS Dealers' margin: Central Government will provide assistance to States in meeting the expenditure incurred by them on transportation of foodgrains within the State, its handling and FPS dealers' margin as per norms to be devised for this purpose.
- xi. Transparency and Accountability: Provisions have been made for disclosure of records relating to PDS, social audits and setting up of Vigilance Committees in order to ensure transparency and accountability.
- xii. Food Security Allowance: Provision for food security allowance to entitled beneficiaries in case of non-supply of entitled foodgrains or meals.
- xiii. Penalty: Provision for penalty on public servant or authority, to be imposed by the State Food Commission, in case of failure to comply with the relief recommended by the District Grievance Redressal Officer.

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Number of Persons covered under National Food Security Act, 2013 (NFSA)

(As on 26.07.2016)

Sl No.	States/ UTs	Number of persons being covered under NFSA (in lakh)
1.	Andhra Pradesh	268.21
2.	Arunachal Pradesh	8.21
3.	Assam	251.35
4.	Bihar	857.12
5.	Chhattisgarh	200.77
6.	Delhi	72.73
7.	Goa	5.20
8.	Gujarat	338.47
9.	Haryana	126.49
10.	Himachal Pradesh	27.74
11.	Jammu & Kashmir	74.13
12.	Jharkhand	259.41
13.	Karnataka	401.93
14.	Madhya Pradesh	529.61
15.	Maharashtra	700.17
16.	Manipur	21.19
17.	Meghalaya	21.40
18.	Mizoram	6.67
19.	Nagaland	4.33
20.	Odisha	318.92
21.	Punjab	141.45
22.	Rajasthan	446.62
23.	Sikkim	3.77
24.	Telangana	191.62
25.	Tripura	25.01
26.	Uttar Pradesh	1436.07
27.	Uttarakhand	61.94
28.	West Bengal	552.33
29.	A&N Islands	0.55
30.	Daman & Diu	1.0246
31.	Dadra & Nagar Haveli	1.82
32.	Lakshadweep	0.22
33.	Chandigarh	2.10
34.	Puducherry	5.82
	Total	7364.40

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE UNSTARRED
QUESTION NO. 2662 DUE FOR ANSWER ON 02.08.2016 IN LOK SABHA**

**STATE/UT-WISE DETAILS OF ALLOCATION OF FOODGRAINS UNDER THE PUBLIC
DISTRIBUTION SYSTEM/NATIONAL FOOD SECURITY ACT**

(In thousand tons)

Sl. No	STATES/UTs	2014-15		2015-16		2016-17 (Up to June,16)	
		Rice	Wheat*	Rice	Wheat*	Rice	Wheat*
1	Andhra Pradesh	2472.473	157.320	1953.871	156.383	433.332	34.629
2	Arunachal Pradesh	101.556	0.000	101.556	0.000	22.248	0.000
3	Assam	1511.175	378.919	1429.260	382.664	390.699	24.816
4	Bihar	2948.940	1965.960	3144.764	2096.511	824.079	549.387
5	Chhatisgarh	1337.466	0.000	1384.056	0.000	346.014	0.000
6	Delhi	81.467	275.226	87.669	336.831	23.182	89.260
7	Goa	55.933	7.215	52.436	9.256	12.537	2.214
8	Gujarat	627.728	1460.067	326.376	1758.732	82.512	444.726
9	Haryana	0.000	795.000	0.000	795.000	0.000	198.750
10	Himachal Pradesh	184.092	323.904	184.092	323.904	46.091	80.910
11	Jammu & Kashmir	533.172	223.632	532.500	223.352	132.285	55.485
12	Jharkhand	1227.007	132.435	1283.460	176.688	346.213	44.199
13	Karnataka	2422.132	120.525	2032.403	576.433	495.000	157.209
14	Kerala	1234.322	240.027	1187.220	285.468	250.431	56.220
15	Madhya Pradesh	763.298	2430.949	847.506	2542.509	217.002	651.006
16	Maharashtra	1986.999	2540.493	2021.100	2584.092	505.275	646.023
17	Manipur	153.154	18.225	137.868	33.084	35.391	0.000
18	Meghalaya	169.181	19.677	159.558	26.926	36.843	7.158
19	Mizoram	62.652	7.488	62.325	7.449	14.684	1.755
20	Nagaland	99.716	27.160	94.284	32.592	23.571	8.148
21	Odisha	1844.936	348.045	1655.354	444.585	413.803	96.759
22	Punjab	0.000	870.120	0.000	870.120	0.000	217.530
23	Rajasthan	0.000	2791.572	0.000	2791.572	0.000	697.893
24	Sikkim	41.340	2.943	41.172	3.120	10.176	0.906
25	Tamil Nadu	3557.436	165.396	3557.436	165.396	889.359	41.349
26	Telangana	1138.113	58.332	1356.996	108.684	309.696	24.804
27	Tripura	275.157	28.092	257.945	26.486	60.683	7.068
28	Uttar Pradesh	3423.076	3851.697	2819.643	4652.720	851.631	1423.025
29	Uttrakhand	246.844	265.803	232.632	274.860	70.602	55.146
30	West Bengal	1824.004	2036.967	1400.883	2218.113	335.211	568.077
31	A&N Islands	23.205	10.815	22.835	10.814	4.946	2.445
32	Chandigarh	5.239	25.973	2.460	10.545	0.000	0.000
33	D&N Haveli	9.702	0.768	9.475	0.866	2.055	0.189
34	Daman & Diu	3.396	2.265	2.741	3.051	0.712	0.793
35	Lakshadweep	4.620	0.000	4.620	0.000	1.155	0.000
36	Puducherry	50.922	9.450	19.880	5.250	0.000	0.000
	TOTAL	30420.453	21592.460	28406.376	23934.056	7187.418	6187.879

* including coarsegrains

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**STATE/UT-WISE DETAILS OF SPECIAL ADHOC ADDITIONAL ALLOCATION OF
FOODGRAINS UNDER THE PUBLIC DISTRIBUTION SYSTEM**

(In thousand tons)

S. No.	STATES/UTs	2014-15		2015-16		2016-17 (Up to June,16)	
		Rice	Wheat*	Rice	Wheat*	Rice	Wheat*
1	Andhra Pradesh	209.009	7.788	109.024	12.112		
2	Arunachal Pradesh	7.307	0.396	6.012	1.584		
3	Assam	142.828	0	93.864			
4	Bihar	0	0				
5	Chhatisgarh	0	0				
6	Delhi	0	0				
7	Goa	3.641	0.093	2.208	0.248		
8	Gujarat	135.83	29.088	46.212	116.352		
9	Haryana	0	0				
10	Himachal Pradesh	0	0				
11	Jammu & Kashmir	52.675	4.569	31.8	15.23		
12	Jharkhand	181.647	4.59	82.614	9.18		
13	Karnataka	0	0				
14	Kerala	112.343	8.547	84.984	34.188	23.694	3.064
15	Madhya Pradesh	0	0				
16	Maharashtra	0	0				
17	Manipur	12.512	0.402	11.124	1.608		
18	Meghalaya	13.887	0.351	10.53	1.17		
19	Mizoram	5.159	0.129	4.301	0.473		
20	Nagaland	8.995	0.651	6.9	2.604	0.651	0.651
21	Odisha	250.237	6.324	145.993	16.225		
22	Punjab	0	0				
23	Rajasthan	0	0				
24	Sikkim	3.262	0.084	2.47	0.28		
25	Tamil Nadu	368.982	9.324	335.628	37.296	9.324	4.892
26	Telangana	99.273		58.44	6.492		
27	Tripura	22.384	0.567	8.485	0.945		
28	Uttar Pradesh	748.864	81.843	450.549	300.091		
29	Uttarakhand	34.059	4.677	9.738	9.354		
30	West Bengal	358.615	44.274	167.442	141.007		
31	A&N Islands	2.057	0.12	1.529	0.44		
32	Chandigarh	0	0				
33	D&N Haveli	1.35	0.054	1.078	0.198		
34	Daman & Diu	0.2591	0.012	0.126	0.028		
35	Lakshadweep	0.227	0.006	0.102	0.012		
36	Puducherry	6.374	0.162	2.415	0.27		
	GRAND TOTAL	2781.7761	204.051	1673.568	707.387	33.669	8.607

* including coarsegrains
